

IN THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE

Original Application No. 299 of 2013 (SZ)

With

Original Application No. 164 of 2014 (SZ)

With

Original Application No. 164 of 2015 (SZ)

With

Original Application No. 130 of 2016 (SZ)

IN THE MATTER OF:

Tribunal on its own motion on the
News item reported in The Hindu
Dt: 25.10.2013 about beach at Adyar
Estuasy with trash, rubble

----- Applicants(s)

Versus

The Principal Secretary,
Environmental & Forests,
Govt. of Tamil Nadu, Chennai & ors.

----- Respondent(s)

With

P. Edwin Wilson,
Purasaiwalkam, Chennai

----- Applicants(s)

Versus

The State of Tamil Nadu,
Rep. by its Chief Secretary,
Chennai & ors.

----- Respondent(s)

With


Superintending Engineer,
Storm Water Drain Department
Greater Chennai Corporation

Jawaharlal Shanmugam,
Thiruvanmiyur,
Chennai

----- Applicants(s)

Versus

Tamil Nadu Pollution Control Board &
Ors.

----- Respondent(s)

With

P. Muthumeena,
Egmore, Chennai

----- Applicants(s)

Versus

The Secretary to the Government,
PWD, Secretariat,
Chennai & Ors.

----- Respondent(s)

**ADDITIONAL STATUS REPORT SUBMITTED ON BEHALF OF THE
GREATER CHENNAI CORPORATION**

I S.P.Balasubramanian S/o Subbiah, Hindu aged about 58 years, having office at Greater Chennai Corporation, Ripon Buildings, Chennai – 600 003, do hereby solemnly affirm and sincerely state as follows:

2. I am the Superintending Engineer, Storm Water Drain Department of Greater Chennai Corporation and I am well acquainted with the facts of the case from the records and as such I am filling this status report on behalf of the respondent.


Superintending Engineer,
Storm Water Drain Department
Greater Chennai Corporation

3. I respectfully submit that, 14257 project affected families have been identified as encroached along the banks of Cooum river. So far 12149 slum families encroached along the banks of Cooum river have been resettled in TNSCB tenements. Action is being taken for shifting of the balance slum families to TNSCB tenements. Further it is submitted that action is being taken for shifting of the slum families at Spurtank road. The resettlement of the encroached families will be completed in the financial year 2023-2024.

4. I respectfully submit that, under the CRRT project of Eco restoration of Cooum river, Trash booms have been provided at 8 locations across Cooum river for intercepting and collecting the Hyacinth and other floating materials from entering the sea and are removed periodically using poclaein and Lorries and so far around 30000 Mt Hyacinth and floating materials have been removed from this 8 locations.

5. I respectfully submit that, under the CRRT project of Eco restoration of Cooum river, 1,00,485 MT. of debris and garbage dumped along the banks of Cooum river has been removed at a cost of Rs.6.25 Crore. under the CRRT project of Eco restoration of Cooum river, Construction of Compound wall (Boundary fencing of the Cooum river) along the banks of the Cooum river have been taken up for a length of 23.92 Km for preventing any further encroachments and for preventing dumping of Garbage and solid wastes

6. I respectfully submit that, so far 14.90 Km length compound wall has been completed and works are in progress for a length of 1.82 Km and the expected date of completion is by March 2022. The balance length was taken up simultaneously while removing the encroachment.


Superintending Engineer,
Storm Water Drain Department
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7. I respectfully submit that, under the CRRT project of Eco restoration of Adyar river, Construction of Compound wall, Boundary fencing of the Adyar river have been taken up for a length of 24.67 Km for preventing encroachments and preventing dumping of Garbage and solid wastes and so far 13.11Km length compound wall has been completed and works are in progress for a length of 11.56 Km and the expected date of completion is by March 2022.

8. I respectfully submit that, under the CRRT project of Eco restoration of Adyar river, Trash booms have been proposed at 3 locations across Adyar river for intercepting and collecting the Hyacinth and other floating materials from entering the sea and will be removed periodically using poclaein and Lorries.

9. I respectfully submit that, under the CRRT project of Eco restoration of Adyar river, 9351 MT. of debris and garbage dumped along the banks of Adyar river has been removed at a cost of Rs.0.66 Crore.

10. I respectfully submit that, 9539 project affected families have been identified as encroached along the banks of Adyar river. So far 4462 slum families encroached along the banks of Adyar river have been resettled in TNSCB tenements. Action is being taken for shifting of the balance slum families to TNSCB tenements.

11. I respectfully submit that, Special Equipments such as Amphibian and Robotic Excavators purchased by GCC are periodically deployed for removing Hyacinth and floating materials in Cooum river, Adyar river and in Otteri nullah.

12. I respectfully submit that, CRRT has obtained G.O. for improvements of Buckingham Canal and Counting drain and chain grating Cooum river and Ambattur river as per the DPR Greater Chennai Corporation is taking necessary action for the improvement work to be carried out on the Buckingham Canal and drain's connecting Adyar river and Cooum River.


Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation

13. I respectfully submit that, through regular cleaning work and periodical special drive, garbage accumulated in the bunds are cleared from the banks of Adyar river and Cooum River.

14. I respectfully submit that, as per Solid Waste Management Bye Laws 2019 Greater Chennai Corporation has fixed the fine charges for illegal dumping of garbage in water bodies as Rs.500 and illegal dumping of construction and demolition waste in water bodies as Rs.2,000/- (upto 1 Tone) and as Rs.5,000/- (for more than 1 Tone). Based on the above, a circular has been sent to all Zones.

15. I respectfully submit that, Penalties for violation of Bye-laws shall be levied in accordance with the Solid Waste Management Bye-laws 2019, and it is implemented in all Zones. Fines are being levied on those who dump garbage and construction and demolition waste illegally on the water courses and water bodies.

16. I respectfully submit that, so far fine amount have been collected for amount of Rs.23,97,900/- (Rupees Twenty Three Lakhs Ninety Seven Thousand only) for illegal of dumping of garbages and for Rs. 19,59,000/- (Rupees Nineteen Lakhs Fifty Nine Thousand only) for illegal dumping of debris


Superintending Engineer
Storm Water Drain Department
Greater Chennai Corporation

17. I respectfully submit that, in co-ordination with CMWSSB, the illegal sewage outfalls will be identified and action will be taken for any illegal sewage and fine will be imposed against the offenders as per the law.

Dated at Chennai this the 20th Day of December 2021



Counsel for Respondent



Respondent

Verification

It is verified that what is stated above paragraphs are true and correct to the best of my knowledge and belief

Dated at Chennai this the 20th^t Day of December 2021



Respondent

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-Vs-

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STATUS REPORT SUBMITTED ON
BEHALF OF THE
GREATER CHENNAI CORPORATION

Ms. Ramadevi
Counsel for Respondents